Unstarred Questions

Compensation to farmers of Kerala for loss of crops

- 2324. SHRI ABDUL WAHAB: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the nature of compensation given to farmers of Kerala who have lost their crops and agricultural lands in the recent floods in Kerala; and
 - (b) how many farmers have been benefited so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) The financial assistance under SDRF/NDRF in the wake of notified natural disasters is given by way of relief and not for compensation of loss as suffered/claimed. Information on compensation and institutional credit given to farmers for damaged crops is not maintained by this Ministry centrally, since the execution of relief activities on the ground is the responsibility of the State concerned.

Enforcing NRC in States other than Assam

- 2325. SHRI RONALD SAPA TLAU: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) what is the experience of Government in enforcing the National Register of Citizens (NRC) in Assam;
- (b) whether there are any other States that have indicated their desire to enforce the NRC in their own States; and
- (c) what is Government's view on enforcing the NRC in those States and in the vulnerable North-Eastern States who desire to adopt the same policy?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) Sir, the NRC 1951 in Assam is being updated under the provisions of Citizenship Act, 1955 and the Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003. The applications for preparation of NRC in Assam were invited in May-August, 2015 and after necessary scrutiny and verification, the complete draft NRC has been published on 30.07.2018. The claims and objections on the draft NRC have been invited until 31.12.2018. After the disposal of claims and objections, the NRC is to be finalised as per the time lines approved by the Hon'ble Supreme Court of India.

(b) and (c) The exercise to update NRC 1951 is being conducted under the Special provisions in respect of State of Assam under the Citizenship Rules, 2003. At present, there is no proposal to extend the National Register of Citizens to States other than Assam.